

ITEM NO.17

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27393/2019

(Arising out of impugned final judgment and order dated 16-09-2019 in SAD No. 407/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AKSHAIBAT SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.175708/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175709/2019-EXEMPTION FROM FILING O.T.)

Date : 25-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Sandeep Singh, Adv.
Mr. Alok Kumar Pandey, Adv.

For Respondent(s) Mr. Anand Shankar Jha, AOR
Mr. Rajendra Kumar, Adv.
Mr. Arpit Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Application for exemption from filing c/c of the impugned judgment is allowed.

Issue notice.

Learned counsel for the respondent accepts notice.

Counter affidavit be filed within four weeks.

Rejoinder affidavit be filed within two weeks thereafter.

List after six weeks.

In the meantime, there shall be stay of the operation of the impugned order.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER